

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Applicant/petitioner

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Petitioner:

Ms. Kiran Sharma, Practicing CS
Mr. Amit S. Chaddha, k Sr. Adv. With Mr. Monish
Panda, Mr. Mrinal Bharat Ram, Mr. Amit Kr.
Bhattacharyya & Mr. Sahil Mongia, Advs.

For the Respondent(s):

Mr. Aditya Marmah, Adv. For the CoC

ORDER

CA-729(PB)/2018 & CA-737(PB)/2018

Notice of the application to Mr. Shantanu. Reply be filed within ten days with a copy in advance to the counsel for the applicant.

For further consideration on 31.08.2018.

CA-537(PB)/2018

Ld. Counsel for the applicant request for sometime to file rejoinder. Let the rejoinder be filed within ten days with a copy in advance to the counsel opposite.

For further consideration on 31.08.2018.

Sdl-

(M.M.KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)